

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 141 OF 2018 &**  
**IA NO. 667 OF 2018**

**Dated : 12<sup>th</sup> February, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Transmission Corporation of Andhra Pradesh Ltd. ... Appellant (s)**  
**Versus**  
**Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Purna Singh  
Mr. Prashant Mathur

Counsel for the Respondent (s) : Mr. K.V. Mohan  
Mr. K.V. Balakrishnan  
Mr. Rahul Kumar Sharma for R-1  
  
Mr. Shourya Garg for R-2

**ORDER**

The learned counsel appearing for the Appellant and the Respondent Nos. 1 and 2 submitted that, pleadings in this matter are completed and the matter may kindly be listed for hearing.

Third Respondent, though served, is unrepresented.

Submissions of the counsel for the Appellant and the Respondent Nos. 1 and 2, as stated supra, are placed on record.

The learned counsel for the Appellant and the Respondent Nos. 1 and 2 are directed to file their written submissions on or before 26.03.2019.

List the matter for hearing on **02.05.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 and 2.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**